

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).22889/2010
(From the judgement and order dated 27/04/2010 in CMWP No.13518/2001
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NAGAR PALIKA PARISHAD

Petitioner(s)

VERSUS

M/S CHHOTE LAL & ORS.
(OFFICE REPORT ON DEFAULT)

Respondent(s)

Date: 20/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(IN CHAMBERS)

For Petitioner(s)

Mr. Shankar Divate, Adv.

For Respondent(s)

Mr. P.V. Yogeswaran, Adv.

Mr. Pradeep Misra, Adv.
Mr. Suraj Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for, four weeks' time is granted to the counsel for the petitioner to take fresh steps for effecting service on respondent Nos. 15, 25 & 36, failing which, the petition against the concerned respondents shall stand dismissed.
Dasti, in addition, is also permitted.

| (G. SUDHAKARA RAO)
| COURT MASTER

| (SHARDA KAPOOR)
| COURT MASTER

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